9			
Sl. No.	Name of the complainant	Nature of complaint	Action taken
6.	Shri Digvijaya Singh, Gen. Secy,	Demarcation of	State Government of
	AICC	forest land and	MP and Chhattisgarh
		revenue land in the	were requested
		state.	to take necessary
			action.
7.	Shri Ramesh Nandwana,	Related to	State Governments
	Coordinator, Jangal Zameen Jan	irregularities in the	of Rajasthan is
	Andolan, Udaipur	implementation of	requested to take
		FRA	action
8.	Shri Kishore Kumar Parichha,	Non-implementation	State Government of
	Vice-President, Odisha	of FRA	Odisha requested to
	Kendupartra Kamachari Sangha,		take action.
	Odhisha		
9.	Shri Anil Garg, Madhya Pradesh	Non-implementation	MoEF and State
		of FRA	Government of M.P.
			were requested to
			take action.
10.	Ms. Archana Sivaramakrishnan,	Complaint reg.	State Government of
	Keystone Foundation,	destroying the honey	Karnataka requested
		processing equipment	to take action.
		by Range Forest	
		Officer	
11.	Shri Sudhir Mungtiwar, President,	Decision to seek the	State Government
	BJP Maharashtra State	evidence in respect	of Maharashtra is
		of the possession of	requested to take
		forest land by ST in	action.
		Maharashtra State	

## Expansion of Vanbandhu Kalyan Yojana

- 303. SHRI SANJAY RAUT: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- whether Government is considering to expand the programme Vanbandhu Kalyan Yojna (VKY) for the development of tribal people in the country;
  - if so, the details of the scheme and its salient features thereof; and
- how much amount has been allocated to various parts of the country during the last one year, particularly in Maharashtra?

the country by convergence of resources through appropriate institutional mechanism. Thematic areas covered under VKY are given below:

- (i) Qualitative and sustainable employment.
- (ii) Quality education and higher education.
- (iii) Accelerated economic development of tribal areas.
- (iv) Health for all.
- (v) Housing for all.
- (vi) Safe drinking water for all.
- (vii) Irrigation facilities suited to the terrain.
- (viii) All weather Roads with connectivity to the nearby town/cities.
- (ix) Universal availability of electricity.
- (x) Urban development.
- (xi) Promotion of sports in the tribal areas
- (xii) Promotion and preservation of tribal culture and heritage
- (xiii) Robust institutional mechanism.
- (xiv) Security.

## The strategies under VKY are as under:

- (i) Strengthening of institutions meant for delivery of goods and services with adequate administrative, technical and financial powers such as Tribal Welfare Departments as nodal Department, Integrated Tribal Development Agency (ITDA), Integrated Tribal Development Projects (ITDPs) and creation of new ones where they do not exist etc.
- (ii) Convergence of scattered resources and activities being undertaken under various components.

- (iii) Preparation of perspective plan with outcome oriented and monitorable targets.
- (iv) Gender responsiveness.
- (v) To ensure that Tribal Sub Plan (TSP) components of Centrally Sponsored Schemes (CSS) and State Plan (SP) are actually spent for tribal people and areas inhabited by tribal people.
- (vi) Implementation of interventions primarily through ITDAs/ITDPs, with Public Private Partnership (PPP) support wherever needed and feasible.
- (vii) Services of Academic Institutions, Research Organizations, Tribal Research Institutes and professional agencies for monitoring of outcomes.
- (viii) In NE States where panchayats do not exist, institutions of decentralized governance at village/town level to be created.
- (c) During the year 2014-15, an amount of ₹ 10.00 crore was earmarked to each of the ten States having Schedule V Areas including Maharashtra for undertaking initiatives for development of one Block in each State.

## **Benefit of Forest Rights Act to tribals**

- 304. SHRI C.P. NARAYANAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) how many tribal families have got the benefit of Forest Rights Act during the past three years;
  - (b) how many of them have been benefited by the Act so far;
  - (c) by when Government expects to extend these rights to all Adivasis; and
- (d) whether any Adivasis have been denied these rights; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) The position with regard to number of titles distributed to forest dwelling Scheduled Tribes/Other Traditional Forest Dwellers under Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA) during the years 2012, 2013, 2014 and 2015 is as under: